

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH -1,
MUMBAI

CP (IB)-1625/I&BC/(MB/2017

CORAM : SHRI B.S.V. PRAKASH KUMAR, MEMBER (J)
SHRI RAVIKUMAR DURASAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.05.2018**

NAME OF THE PARTIES: **MITC Rolling Mills Pvt. Ltd.**

v/s.

Man Realty Ltd.

Insolvency and Bankruptcy Code, 2016

ORDER

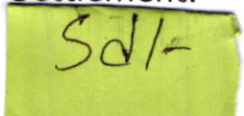
9. CP (IB)-1625/I&BC/(MB/2017

On hearing the submissions of the Counsel appearing on behalf of the Corporate Debtor, it seems that the Counsel has issue on the payment of fees from the Promoter company, on the other hand, the Representative of the company appearing before this Bench states that they have already engaged another Counsel namely Mr. Gauraj Shah, but Counsel says he could not file Vakalatnama as existing Counsel has not provided No Objection Certificate to the party.

However, for having the representative of the company stated that the company is ready and willing to pay principal amount along with 15% interest, for this there is no objection from the Operational Creditor provided this money is paid in two equal instalments i.e. on 15.5.2018 and on 1.6.2018, this matter is listed to 16.5.2018 for reporting Settlement.

List this matter on 16.5.2018 for reporting Settlement.


RAVIKUMAR DURASAMY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)